

TABULAR STATEMENT FOR NOTES ON SUBMISSIONS

- Environmental Clearance (EC) granted by MOEF&CC on 20.01.2016
- Unit-1 (1 x 800) schedule for commission - 2021
- Unit-2 (1 x 800) schedule for commission - 2021.
- Telangana STPP Stage-I both the units will be commissioned in the year 2021.

| S.No | NTPC- Notes on submissions- Heading | Para Nos. and page No. |
|-------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|
| 1. | Tabulation-Numbering of Paper Book/Document Sets Filed by Both Appellant and Respondents | Page No. 2 |
| | PART- I Introduction, overall picture of the project and relevant facts relating in paragraphs -1 to 60 pages 1 to 19 | |
| 2. | A. Introduction | Para 1 to 9 Page No. 3 to 5 |
| 3. | B. Details of Progress and Process of the Proposed Plant | |
| 4. | I. Land | Para 10 to 13, Page No. 6 |
| 5. | II. Water (II).a Ash Water Recirculation System (AWRS) for Proposed Plant: (II).b High Concentration Slurry Disposal (HCSD). There Will Be No Heavy Metal Leaching in Ash Pond. (II).c No Heavy Metal contamination (II).d CSR-CD Programmes. Drinking water Provision in Villages. (II).e Ash Water Recirculation System (AWRS) for Existing Plant. Latest Oct 2020. | Para 14 to 25 Page No. 7 to 9 |
| 6. | III. Coal (New Plant) | Para 26 to 30 Page No. 9 to 11 |
| 7. | C. Public Hearing- No complaint raised in the conduct of meeting | Para 31 Page No. 11 |
| 8. | D. Mitigative Measures | Para 32 Page No. 11 to 13 |
| 9. | E. Health Risk Assessment | Para 33 to 35 Page No. 13 to 14 |
| 10. | F. Telangana STTP Phase I (2x800) (New) and its Present Status | Para 36 to 39 Page No. 14 to 15 |

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| 11. | G. Studies (EC Conditions) a. Health Study b. Satellite Study c. Impact on Agricultural fields d. Temperature Study e. Social Audit | Para 40 to 44 Page No. 15 to 16 |
| 12. | H. Various Works for Prevention and Control of Pollution and Monitoring of Environmental Parameters a. Stack b. FGD installation c. Electro Static Precipitators d. Dust Extraction Systems e. Ash Dyke and Ash Water Recirculation Systems (AWRS) f. Ash Silos g. Rain Water Harvesting Systems(RWHS) h. Effluent Treatment Plant. i. Green Cover j. Stack Monitoring k. Ambient Air Quality Monitoring Locations | Para 45 to 60 Page No. 17 to 19 |
| | PART- II 3rd Respondent Reply to Appellant's objections in his Written Submissions (AWS) in paragraphs 61 to 189 pages 20 To 64 | |
| 13. | I. Coal proposed to be used has not been tested for its characteristic and impact of the Radioactivity and heavy metals have not been studied by the project proponent and appraised by the EAC and MoEF & CC • Radioactive Contents • Heavy Metal in Coal Ash | Para 61 to 70 Page No. 20 to 23 |
| 14. | II. Cumulative impact assessment study on AAQ has not been done | Para 71 to 81 Page No 23 to 26 |
| 15. | III. Baseline Monitoring of AAQ has been falsely Conducted | Para 82 to 85 Page No 26 to 27 |
| 16. | IV. False data on AAQ pollution has not been Presented. • AAQ and PM ₁₀ is less than AAQ Average. • SO ₂ within NAAQ- 2011 & 2015 | Para 86 to 91 Page No 27 to 30 |
| 17. | V. Project is located on a water body | Para 92 to 95 Page No 30 to 31 |
| 18. | VI. Ground water and surface water in the project are polluted above the polluted standards | Para 96 to 108 Page No 31 to 35 |
| 19. | VII. Impact of ground water utilization activities has not been done | Para 109 to 113 Page No 35 to 37 |
| 20. | VIII. Impact of ash pond on the ground water has not been done | Para 115 to 124 Page No 37 to 42 |

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| 21. | IX. Feasibility of zero liquid discharge (ZLD) has not been evaluated and impact of the waste water has not been studied | Para 125 to 136 Page No 42 to 45 |
| 22. | X. Impact of water from the proposed project has not been studied | Para 137 and 143 Page No 45 to 46 |
| 23. | XI. Environmental Impacts of FGD have not been studied | Para 144 to 158 Page No 47 to 51 |
| 24. | XII. Hydro geological impacts have not been Studied | Para 159 to 160 Page No 51 to 52 |
| 25. | XIII. Health Impacts of the proposed projects have not been studied | Para 161 to 162 Page No 52 to 53 |
| 26. | XIV. Terms of reference issued for the EIA study have not been complied ToR nos. i and xxxviii ToR no. iii ToR nos. xi and xiv ToR nos. xx and xxi ToR no. xxxiv ToR no. xxxvi ToR no. xxxvii ToR no. xxxviii ToR no. xxxix | Para 164 to 174 Page No 53 to 56 |
| 27 | XV. The project proponent has not complied with the EC conditions on the existing thermal power plant: Condition 6 Condition 7 Conditions 13 and 3 Condition 20 Condition 25 and 5 | Paras 175 to 184 Page No 56 to 58 |
| 29. | XVI. Non Application of mind by the EAC and MoEF &CC | Paras 185 to 189 Page No 58 to 59 |
| 30. | EC granted for the project is devoid of reasons | |
| 31 | Concluding Submission | Page No 60 |

Dated at Chennai on this 3rd day of December 2020

Counsel for the 3rd Respondent